

FORM NO. 23C

Registration No. of the company Nominal Capital Rs.

THE COMPANIES ACT, 1956

Form of application to the Central Government for the appointment of cost Auditors

[Pursuant to section 233B(2)]

1. Name of the company together with the address of its registered office and the date of its registration.
2. (a) Status of the company
(b) Whether Indian or foreign.
4. Detailed capital structure of the company
5. Principal line(s) of business of the company.
6. Proposal for which Government's approval is sought indicating the product for which cost audit is ordered.
7. No. and date of Company Law Board's order directing cost audit.
8. (a) The name and address of the cost auditor is who is proposed to be appointed
(b) Whether the proposed cost auditor who is a cost accountant within the meaning of the Cost and Works Accountants Act, 1959(23 of 1959) and whether he has a certificate of practice.
(c) The Associateship/Fellowship No. of the cost accountant.
9. Whether the cost auditor is subject to any disqualification under section 233B(5) of the Companies Act, 1956.
10. Whether a certificate in writing has been obtained by the board from the cost auditor proposed to be the effect that the appointment, if ,made, will be in accordance with the provision of sub-section (1B) of section 224 of the Companies Act, 1956. If the same be enclosed.
11. Proposed remuneration of the cost auditor
12. The financial year or year to be covered by the cost audit.
13. Date of the meeting of board of directors proposing the name of the cost auditor.
14. A certified copy of the resolution passed by the board of directors of the company sanctioning the proposal for which Government's approval has been sought.
15. Name and address of the Previous cost auditor, if any, together with the financial year of the company which was subject to cost audit.
16. if there is any change in the auditor, the reasons therefor may be stated
16. Declaration:
I/We solemnly declare that facts stated in this application are true to the best of my/our knowledge, information and belief.

Signature

Designation

Dated this day of 19

Note : -- Pursuant to the Companies (Fees on Applications) Rules, 1968, fees as prescribed there is payable on this application. The amount should be paid into the Head "104----- Other General Economic Services -- Regulation of Joint Stock Companies ---Fees realised by Central Government on applications made to it under the Companies Act, 1956". [The account head has since been changed.]The bank receipt or the treasury Challan in token of payment should be forwarded to this Department along with this application.